

MINUTES OF THE MEETING No. 14/12 dated 6.7.2011 UNDER THE CHAIRMANSHIP OF Shri V.K Srivastava, Addl. DG

NC MEETING UNDER THE CHAIRMANSHIP OF SHRI V.K. SRIVASTAVA, ADDL.DG AND LIST OF OFFICERS PRESENT IN THE MEETING IS GIVEN BELOW:-

1. Shri Jasbir Singh, Deptt. of C&PC(Chem.Div)
2. Shri Nand Lal, DIPP
3. Shri A.K. Cashyap, Dy.DGFT
4. Shri G. Saravanan, FTDO

The Committee first considered minutes of the ALC Meeting No.13/11 for confirmation and confirmed and adopted the same without any change.

Case No A-7 NC No14/12 Dated 6.7.2011	M/ s Hindustan Unilever Ltd, Mumbai RLA F.No. 03/94/40/112/AM10 RLA F.No.03/94/40/113/AM10
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The Committee considered the case as per agenda. The firm has requested one month's time to give reply to the D/L. The Committee decided to defer consideration of the case for four weeks. Accordingly the case may be re-listed on 3.8.2011.

Case No M-63	M/ s Sterling Auxiliaries (P) Ltd, Mumbai
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NC No14/12
Dated 6.7.2011

F.No. 1) 01/83/50/1225/AM09/DES-IV
RLA F.No.03/95/40/758/AM09
Lic.No.0310503562 dated 22.1.2009
F.No.2) 01/83/50/1127/AM09/DES-IV
RLA F.No.03/95/40/660/AM09
Lic.No.0310500098 dated 29.12.2008

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 3.8.2011.

**Office of Directorate General of Foreign Trade
New Delhi -0**

Para 4.7 Decision(DRAFT)

MEETING NUMBER : 14/83-ALC1/2011 **MEETING DATE** : 06.07.2011

Case No.:11/6/83-ALC1/2011	Party Name:MAHA VEER SAFETY GLASS COMPANY P. LTD.,	Meet No/Date:14/83-ALC1/2011 06.07.2011	Status :Case Approved
HQ File :01/83/050/00065/AM12/	RLA File :04/24/040/00164/AM08/	Lic.No/Date:0410090749 29.08.2007	Defer Date:
Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by DIPP vide their U.O.No. Nil dated 6.7.2011 the Committee decided to approve the case as under:-			
A) <u>Export Item</u>			

S.No.	Description of Item	Quantity
1.	23 MM Double Layer Glazed Insulated Glass Unit Comprising of a) 6 MM Reflective ST 150 Annealed Glass b) 12 MM Air Gap c) 5 MM clear annealed glass	794.4750 Sq. Mtr.

Import Item

S.No.	Description of Item	Quantity
1.	6 MM Reflective ST 150 Glass	834.2 Sq.Mtr.
2.	5 MM Clear annealed Glass	725.8 Sq. Mtr.
3.	Relevant Aluminium Spacer	Net + 2%
4.	Molecular Sieves (Phonossorb)	2.86 grams/meter of net content of Aluminium spacer used or applied quantity whichever is less
5.	Butyl (Sealant)	8 grams/meter of net content of Aluminium spacer used or applied quantity whichever is less
6.	Silicon Sealant DC(R) 982	95 grams/meter of net content of Aluminium spacer used or applied quantity whichever is less, (inclusive of both Silicon Sealant)
7.	Silicon Sealant DC-2 Part	

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

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Case No.:8/6/83-ALC1/2011	Party Name:SUNSHIELD CHEMICALS LTD.	Meet No/Date:14/83-ALC1/2011 06.07.2011	Status:Case Approved
HQ File :01/83/050/00062/AM12/	RLA File :03/95/040/00966/AM08/	Lic.No/Date:0310456654 04.01.2008	Defer Date:
Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(ChemDiv.) vide U.O.No. 14010/107/2010-Ch.II dated 31.1.2011 the Committee decided to approve the case as under:-			
Export Item	Qty.	Import Item	Qty.
Octylated Di-Phenylamine	1 Kg	1. Diphenylamine	0.420 Kg
		2. Di Isobutylene	0.622 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

3	Case No.: 34/6/83-ALC1/2011	Party Name:TARAK CHEMICALS PVT LTD	Meet No/Date:14/83-ALC1/2011 06.07.2011	Status: Case Deferred
	HQ File :01/83/050/00088/AM12/	RLA File :34/24/040/00015/AM10/	Lic.No/Date:3410024236 25.05.2009	Defer Date:03.08.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 3.6.2011. As requested by TA (Dept. of C&PC (Chem.Div), Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 3.8.2011.			

4	Case No.: 2/11/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:14/83-ALC1/2011 06.07.2011	Status: Case Deferred
	HQ File :01/83/050/00165/AM10/	RLA File :10/24/040/00007/AM10/	Lic.No/Date:1010033810 28.05.2009	Defer Date:03.08.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks			

for wants of comments from the Spices Board. Accordingly the case may be re-listed on 3.8.2011.

5	Case No.:2/15/83-ALC1/2009	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:14/83-ALC1/2011 06.07.2011	Status:Case Deferred
	HQ File :01/83/050/00253/AM10/	RLA File :10/24/040/00022/AM10/	Lic.No/Date:1010034185 25.06.2009	Defer Date:03.08.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 3.8.2011.			

6	Case No.:77/51/83-ALC1/2010	Party Name:SONI POLYMERS PVT. LTD.	Meet No/Date:14/83-ALC1/2011 06.07.2011	Status:Case Deferred
	HQ File :01/83/050/01068/AM11/	RLA File :50/24/040/00012/AM10/	Lic.No/Date:5010000234 21.01.2010	Defer Date:03.08.2011
	Decision : The Committee considered the case as per agenda and noted that the case pertains to DIPP and U.O has been issued on 16.6.2011 for comments. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case. Accordingly the case may be re-listed on 3.8.2011.			

7	Case No.:13/42/83-ALC1/2010	Party Name:JAK PRINTERS PVT. LTD.	Meet No/Date:14/83-ALC1/2011 06.07.2011	Status:Case Rejected
	HQ File :01/83/050/00781/AM11/	RLA File :03/94/040/00095/AM11/	Lic.No/Date:0310572037 29.04.2010	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm did not reply the deficiency letter dated 25/2/2011 issued by this office. Reminder issued on 26.4.2011 and 19.5.2011. RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

	Case No.:65/46/83-ALC1/2010	Party Name:ROCKWOOL (INDIA) LIMITED	Meet No/Date:14/83-ALC1/2011 06.07.2011	Status:Case Rejected
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8	HQ File :01/83/050/00910/AM11/	RLA File :09/24/040/00021/AM11/	Lic.No/Date:0910041957 06.05.2010	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm did not reply the deficiency letter dated 25/3/2011 issued by this office. Reminder issued on 19.5.2011. RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

9	Case No.:32/42/83-ALC1/2010	Party Name:BHALLA CHEMICAL WORKS PVT LTD	Meet No/Date:14/83-ALC1/2011 06.07.2011	Status:Case Deferred
	HQ File :01/83/050/00800/AM11/	RLA File :05/23/040/00038/AM11/	Lic.No/Date:0510264459 17.05.2010	Defer Date:03.08.2011
Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 25.2.2011. As requested by TA (Dept. of C&PC (Chem.Div), Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 3.8.2011.				

10	Case No.:54/46/83-ALC1/2010	Party Name:PMC RUBBER CHEMICALS INDIA PRIVATE LIMITED,	Meet No/Date:14/83-ALC1/2011 06.07.2011	Status:Case Deferred
	HQ File :01/83/050/00899/AM11/	RLA File :02/24/040/00073/AM11/	Lic.No/Date:0210145995 06.08.2010	Defer Date:03.08.2011
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 31.3.2011 issued by Deptt. of C&PC(Chem.Div.). Reminder dated 19.5.2011 and 18.7.2011 by E-mail issued by this office. Accordingly the case may be re-listed on 3.8.2011..				

11	Case No.:3/22/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:14/83-ALC1/2011 06.07.2011	Status:Case Deferred
	HQ File :01/83/050/00350/AM11/	RLA File :10/24/040/00036/AM11/	Lic.No/Date:1010039867 18.08.2010	Defer Date:03.08.2011
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks				

for wants of comments from the Spices Board. Accordingly the case may be re-listed on 3.8.2011.

12	Case No.:16/46/83-ALC1/2010	Party Name:NICOMET INDUSTRIES LTD.	Meet No/Date:14/83-ALC1/2011 06.07.2011	Status:Case Deferred
	HQ File :01/83/050/00861/AM11/	RLA File :03/95/040/00398/AM11/	Lic.No/Date:0310592523 15.09.2010	Defer Date:03.08.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 5.7.2011 issued by DC(MSME). Accordingly the case may be re-listed on 3.8.2011..			

13	Case No.:33/6/83-ALC1/2011	Party Name:FINOTEX FIBRECAST,	Meet No/Date:14/83-ALC1/2011 06.07.2011	Status:Case Deferred
	HQ File :01/83/050/00087/AM12/	RLA File :31/24/040/00123/AM11/	Lic.No/Date:3110044727 22.09.2010	Defer Date:03.08.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 2.5.2011 issued by Deptt. of C&PC(PC.Div.). Reminder dated 16.6.2011 issued by this office. Accordingly the case may be re-listed on 3.8.2011..			

14	Case No.:8/30/83-ALC1/2010	Party Name:STERLITE TECHNOLOGIES LTD.	Meet No/Date:14/83-ALC1/2011 06.07.2011	Status:Case Deferred
	HQ File :01/83/050/00530/AM11/	RLA File :31/24/040/00110/AM11/	Lic.No/Date:3110045079 15.10.2010	Defer Date:03.08.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of Telecommunication on 11.2.2011 and again vide D.O. reminder dated 28.4.2011 and 16.6.2011. Copy of application again sent to DDG(T), D/o Telecommunication on 22.7.2011 also as requested by them telephonically, Comments awaited. . Accordingly the case may be re-listed on 3.8.2011.			

Case No.:57/46/83-ALC1/2010	Party Name:BOSTIK INDIA PRIVATE	Meet No/Date:14/83-ALC1/2011	Status:Case
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15		LIMITED	06.07.2011	Deferred
	HQ File :01/83/050/00902/AM11/	RLA File :07/24/040/00425/AM10/	Lic.No/Date:0710074881 19.10.2010	Defer Date:03.08.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and application refer to Deptt. Of C&PC(PC Div.) on 20.5.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 3.8.2011.			

16	Case No.:12/46/83-ALC1/2010	Party Name:PRABHU POLY COLOR PRIVATE LIMITED	Meet No/Date:14/83-ALC1/2011 06.07.2011	Status:Case Approved
	HQ File :01/83/050/00857/AM11/	RLA File :04/24/040/00185/AM11/	Lic.No/Date:0410118352 26.10.2010	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(PC Div.) vide U.O.No. 46011/63/2007-PC.II dated 6.7.2011 the Committee decided to approve the case as under:-			
	Export Item	Qty.	Import Item	Qty.
	White Master Batch (Containing 35% Titanium Dioxide, LLDPE 35% and 30% Calcium Carbonate	1 Kg	1. Titanium Dioxide 2. LLDPE Granules 3. Calcium Carbonate	0.3570 Kg 0.3570 Kg 0.3060 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

17	Case No.:25/46/83-ALC1/2010	Party Name:SCHOTT GLASS INDIA PVT. LTD.	Meet No/Date:14/83-ALC1/2011 06.07.2011	Status:Case Deferred
	HQ File :01/83/050/00870/AM11/	RLA File :34/24/040/00191/AM11/	Lic.No/Date:3410028501 03.11.2010	Defer Date:03.08.2011
	Decision : The Committee considered the case as per agenda. The reply received from the firm was forwarded to DIPP on 8.6.2011. DIPP has issued another D/L seeking information from the firm on 5.7.2011 by E-Mail. Reminder dated			

22/7/2011 by E-Mail issued by this office. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case. Accordingly the case may be re-listed on 3.8.2011.

18	Case No.:26/46/83-ALC1/2010	Party Name:SCHOTT GLASS INDIA PVT. LTD.	Meet No/Date:14/83-ALC1/2011 06.07.2011	Status:Case Deferred
	HQ File :01/83/050/00871/AM11/	RLA File :34/24/040/00190/AM11/	Lic.No/Date:3410028500 03.11.2010	Defer Date:03.08.2011
	Decision : The Committee considered the case as per agenda. The reply received from the firm was forwarded to DIPP on 8.6.2011. DIPP has issued another D/L seeking information from the firm on 5.7.2011 by E-Mail. Reminder by E-Mail dated 22.7.2011 issued by this office. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case. Accordingly the case may be re-listed on 3.8.2011.			

19	Case No.:66/46/83-ALC1/2010	Party Name:INTEGRATED DEFENCE PRODUCTS PVT.LTD.	Meet No/Date:14/83-ALC1/2011 06.07.2011	Status:Case Rejected
	HQ File :01/83/050/00911/AM11/	RLA File :06/24/040/00040/AM11/	Lic.No/Date:0610019702 12.11.2010	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm has not given reply to D/L dated 25/3/2011 followed by reminder dated 20.5.2011. issued by this office . RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

20	Case No.:4/6/83-ALC1/2011	Party Name:MEHTA PETRO REFINERIES LTD.	Meet No/Date:14/83-ALC1/2011 06.07.2011	Status:Case Deferred
	HQ File :01/83/050/00058/AM12/	RLA File :03/95/040/00641/AM11/	Lic.No/Date:0310602543 23.11.2010	Defer Date:03.08.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 1.6.2011 issued by Deptt. of C&PC(PC.Div.). Reminder by E-Mail datd 22.7.2011 issued by this office. Accordingly the case may be re-listed on 3.8.2011..			

21	Case No.:32/46/83-ALC1/2010	Party Name:THERMAX LTD.,	Meet No/Date:14/83-ALC1/2011 06.07.2011	Status:Case Deferred
	HQ File :01/83/050/00877/AM11/	RLA File :31/24/040/00161/AM11/	Lic.No/Date:3110045653 26.11.2010	Defer Date:03.08.2011
	Decision : The Committee considered the case as per agenda and decided to refer this case to Deptt. of C&PC (PC.Division) for comments. U.O issued on 20.5.2011and defer the case for four weeks. Accordingly the case may be re-listed on 3.8.2011.			

22	Case No.:12/38/83-ALC1/2010	Party Name:HERBAL SUPPLEMENTS PVT. LTD.	Meet No/Date:14/83-ALC1/2011 06.07.2011	Status:Case Deferred
	HQ File :01/83/050/00691/AM11/	RLA File :10/24/040/00069/AM11/	Lic.No/Date:1010041012 29.11.2010	Defer Date:03.08.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 3.8.2011.			

23	Case No.:16/2/83-ALC1/2011	Party Name:BOSTIK INDIA PRIVATE LIMITED	Meet No/Date:14/83-ALC1/2011 06.07.2011	Status:Case Deferred
	HQ File :01/83/050/00016/AM12/	RLA File :07/24/040/00335/AM11/	Lic.No/Date:0710075701 29.11.2010	Defer Date:03.08.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 3.6.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 3.8.2011.			

24	Case No.:10/6/83-ALC1/2011	Party Name:A.M.TODD COMPANY INDIA PRIVATE LIMITED	Meet No/Date:14/83-ALC1/2011 06.07.2011	Status:Case Deferred
	HQ File :01/83/050/00064/AM12/	RLA File :03/94/040/00776/AM11/	Lic.No/Date:0310603421 29.11.2010	Defer Date:03.08.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks			

for wants of information from the firm to the D/L dated 6.7.2011 issued by DC(MSME). Reminder by E-Mail dated 22.7.2011 issued by this office. Accordingly the case may be re-listed on 3.8.2011..

25	Case No.:31/46/83-ALC1/2010	Party Name:LALITHA CHEM INDUSTRIES PVT.LTD.	Meet No/Date:14/83-ALC1/2011 06.07.2011	Status:Case Deferred
	HQ File :01/83/050/00876/AM11/	RLA File :03/95/040/00639/AM11/	Lic.No/Date:0310603716 30.11.2010	Defer Date:03.08.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 2.5.2011 issued by Deptt. of C&PC(PC.Div.). Reminder by E-Mail dated 22.7.2011 issued by this office. Accordingly the case may be re-listed on 3.8.2011..			

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Case No.:12/2/83-ALC1/2011	Party Name:A.M.TODD COMPANY INDIA PRIVATE LIMITED	Meet No/Date:14/83-ALC1/2011 06.07.2011	Status:Case Approved
HQ File :01/83/050/00012/AM12/	RLA File :03/94/040/00782/AM11/	Lic.No/Date:0310604022 01.12.2010	Defer Date:
Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by DC(MSME) vide U.O.No. 23(1)/2009-Chem Vol-3 dated 6.7.2011 the Committee decided to approve the case as under:-			
Export Item	Qty.	Import Item	Qty.
Spearmint Oil	1 Kg	1. Spearmint Oil 60%	0.0804 Kg
		2. L Carvone	0.5578 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

Case No.:11/2/83-ALC1/2011	Party Name:BANKIM PLAST PVT.LTD.	Meet No/Date:14/83-ALC1/2011 06.07.2011	Status:Case Approved
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27	HQ File :01/83/050/00011/AM12/	RLA File :03/94/040/00806/AM11/	Lic.No/Date:0310605127 08.12.2010	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(ChemDiv.) vide U.O.No. 14010/99/2007-Ch.II dated 17.6.2011 the Committee decided to approve the case as under:-			
	Export Item	Qty.	Import Item	Qty.
	Titanium Dioxide Rutile RR-384/CHAR 345 / CHAR 3578 coated with Aluminium Hydroxide	1 Kg	1. Titanium Dioxide Uncoated 2. Aluminium Hydroxide	1.00 Kg 0.02 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

28	Case No.:23/38/83-ALC1/2010	Party Name:NICOMET INDUSTRIES LTD.	Meet No/Date:14/83-ALC1/2011 06.07.2011	Status:Case Deferred
	HQ File :01/83/050/00702/AM11/	RLA File :03/95/040/00622/AM11/	Lic.No/Date:0310605941 13.12.2010	Defer Date:03.08.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 5.7.2011 issued by DC(MSME). Accordingly the case may be re-listed on 3.8.2011..			

29	Case No.:16/39/83-ALC1/2010	Party Name:INTERNATIONAL PRINT-O-PAC LTD	Meet No/Date:14/83-ALC1/2011 06.07.2011	Status:Case Deferred
	HQ File :01/83/050/00720/AM11/	RLA File :05/23/040/00256/AM11/	Lic.No/Date:0510279784 20.12.2010	Defer Date:03.08.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 12.5.2011 (E-mail) issued by DIPP. Reminder dated 15.7.2011 by E-Mail issued by this office. Accordingly the case may be re-listed on 3.8.2011..			

30	Case No.: 6/6/83-ALC1/2011	Party Name:HP INTERNATIONAL	Meet No/Date:14/83-ALC1/2011 06.07.2011	Status: Case Deferred
	HQ File :01/83/050/00060/AM12/	RLA File :03/94/040/00794/AM11/	Lic.No/Date:0310607310 22.12.2010	Defer Date:03.08.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC (Chem.Div) on 3.6.2011. As requested by TA (Dept. of C&PC (Chem.Div), Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 3.8.2011.			

31	Case No.: 20/2/83-ALC1/2011	Party Name:FICUS PAX PVT. LTD.,	Meet No/Date:14/83-ALC1/2011 06.07.2011	Status: Case Deferred
	HQ File :01/83/050/00020/AM12/	RLA File :07/24/040/00390/AM11/	Lic.No/Date:0710076348 29.12.2010	Defer Date:03.08.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 23.5.2011.. Accordingly the case may be relisted on 3.8.2011			

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Case No.:15/2/83-ALC1/2011	Party Name:SAERTEX INDIA PRIVATE LIMITED	Meet No/Date:14/83-ALC1/2011 06.07.2011	Status :Case Approved
HQ File :01/83/050/00015/AM12/	RLA File :31/24/040/00197/AM11/	Lic.No/Date:3110046211 30.12.2010	Defer Date:
Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by DIPP vide U.O.No.Nil dated 5.7.2011 the Committee decided to approve the case as under:-			
Export Item	Qty.	Import Item	Qty.
Stitch Bonded Glass Fibre Fabrics	1.000 Kg	Glass Fibre, Rovings, Other (T 30 SE 1500 300 TEX BP)	1.05 Kg/Kg content in export

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

33	Case No.:36/42/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:14/83-ALC1/2011 06.07.2011	Status:Case Deferred
	HQ File :01/83/050/00804/AM11/	RLA File :10/24/040/00094/AM11/	Lic.No/Date:1010041374 07.01.2011	Defer Date:03.08.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 3.8.2011.			

34	Case No.:7/6/83-ALC1/2011	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:14/83-ALC1/2011 06.07.2011	Status:Case Deferred
	HQ File :01/83/050/00061/AM12/	RLA File :03/95/040/00798/AM11/	Lic.No/Date:0310610004 07.01.2011	Defer Date:03.08.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 16.6.2011. Accordingly the case may be relisted on 3.8.2011			

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Case No.:38/42/83-ALC1/2010	Party Name:THERMAX LTD.,	Meet No/Date:14/83-ALC1/2011 06.07.2011	Status:Case Approved
HQ File :01/83/050/00806/AM11/	RLA File :31/24/040/00176/AM11/	Lic.No/Date:3110046337 07.01.2011	Defer Date:
Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(PCDiv.) vide U.O.No. 46011/13/2008-PC.II dated 6.7.2011 the Committee decided to approve the case as under:-			
Export Item	Qty.	Import Item	Qty.
Pour Point Depressant	12960	1. Behenyl Alcohol	0.3316 Kg

(Brand Name : MAXDIP 2278)	Kg	2. Styrene 3. Maleic Anhydride 4. Ortho/Muxed Xylene	0.0566 Kg 0.0533 Kg 0.6450 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

36	Case No.:39/42/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:14/83-ALC1/2011 06.07.2011	Status:Case Deferred
	HQ File :01/83/050/00807/AM11/	RLA File :10/24/040/00095/AM11/	Lic.No/Date:1010041379 10.01.2011	Defer Date:03.08.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 3.8.2011.			

37	Case No.:40/42/83-ALC1/2010	Party Name:GODREJ SARA LEE LTD., FORMERLY GODREJ HI CARE LTD.	Meet No/Date:14/83-ALC1/2011 06.07.2011	Status:Case Deferred
	HQ File :01/83/050/00808/AM11/	RLA File :05/23/040/00287/AM11/	Lic.No/Date:0510281147 10.01.2011	Defer Date:03.08.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 5.4.2011 issued by Deptt. of C&PC(Chem.Div.). Reminder dated 16.6.2011 issued by this office. Accordingly the case may be re-listed on 3.8.2011..			

	Case No.:23/2/83-ALC1/2011	Party Name:JOHNSON MATTHEY CHEMICALS INDIA PVT. LTD.	Meet No/Date:14/83-ALC1/2011 06.07.2011	Status:Case Approved
	HQ File :01/83/050/00023/AM12/	RLA File :06/24/040/00052/AM11/	Lic.No/Date:0610020526 11.01.2011	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(ChemDiv.) vide U.O.No. 14010/94/2007-Ch.II dated 10.6.2011 the Committee decided to approve the case as under:-			

38	Export Item	Qty.	Import Item	Qty.
	Catalyst 59-4 Granulated mixture of Alumina (min. 45%) and 30% Sodium Oxide being binder as Attagel	1 Kg	1. Sodium Bicarbonate 2. Aluminium Hydroxide/Alumina Trihydrate 3. Atta Gel 50/Mil White Gel	0.618 Kg 0.505 Kg 0.121 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

39	Case No.:48/42/83-ALC1/2010	Party Name:ROHAN DYES AND INTERMEDIATES LTD.	Meet No/Date:14/83-ALC1/2011 06.07.2011	Status:Case Deferred
	HQ File :01/83/050/00816/AM11/	RLA File :08/24/040/00211/AM11/	Lic.No/Date:0810095458 12.01.2011	Defer Date:03.08.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 10.5.2011 issued by Deptt. of C&PC(Chem.Div.). Reminder dated 16.6.2011 issued by this office. Accordingly the case may be re-listed on 3.8.2011..			

40	Case No.:19/2/83-ALC1/2011	Party Name:KRISHI RASAYAN EXPORTS PVT. LTD.,	Meet No/Date:14/83-ALC1/2011 06.07.2011	Status:Case Deferred
	HQ File :01/83/050/00019/AM12/	RLA File :02/24/040/00184/AM11/	Lic.No/Date:0210153624 17.01.2011	Defer Date:03.08.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 3.6.2011 As requested by TA, Committee decided to defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 3.8.2011.			

	Case No.:17/2/83-ALC1/2011	Party Name:FICUS PAX PVT. LTD.,	Meet No/Date:14/83-ALC1/2011 06.07.2011	Status:Case Deferred
	HQ File :01/83/050/00017/AM12/	RLA File :07/21/040/00785/AM11/	Lic.No/Date:0710076772 18.01.2011	Defer Date:03.08.2011

41			18.01.2011	Date:03.08.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DIPP on 25.5.2011. As requested by TA, Committee decided to defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 6.7.2011.			

42	Case No.:16/50/83-ALC1/2010	Party Name:FUTURA CERAMICS PVT LTD	Meet No/Date:14/83-ALC1/2011 06.07.2011	Status:Case Deferred
	HQ File :01/83/050/00966/AM11/	RLA File :34/24/040/00249/AM11/	Lic.No/Date:3410029188 28.01.2011	Defer Date:03.08.2011
	Decision : The Committee considered the case as per agenda. The reply received from the firm was forwarded to DIPP on 10.6.2011. DIPP has issued another D/L seeking information from the firm on 5.7.2011 by E-Mail. Accordingly the case may be re-listed on 3.8.2011.			

43	Case No.:17/50/83-ALC1/2010	Party Name:FUTURA CERAMICS PVT LTD	Meet No/Date:14/83-ALC1/2011 06.07.2011	Status:Case Deferred
	HQ File :01/83/050/00967/AM11/	RLA File :34/24/040/00243/AM11/	Lic.No/Date:3410029187 28.01.2011	Defer Date:03.08.2011
	Decision : The Committee considered the case as per agenda. The reply received from the firm was forwarded to DIPP on 10.6.2011. DIPP has issued another D/L seeking information from the firm on 5.7.2011 by E-Mail. Accordingly the case may be re-listed on 3.8.2011.			

44	Case No.:19/50/83-ALC1/2010	Party Name:FUTURA CERAMICS PVT LTD	Meet No/Date:14/83-ALC1/2011 06.07.2011	Status:Case Deferred
	HQ File :01/83/050/00969/AM11/	RLA File :34/24/040/00242/AM11/	Lic.No/Date:3410029186 28.01.2011	Defer Date:03.08.2011
	Decision : The Committee considered the case as per agenda. The reply received from the firm was forwarded to DIPP on 10.6.2011. DIPP has issued another D/L seeking information from the firm on 5.7.2011 by E-Mail. Accordingly the case may be re-listed on 3.8.2011.			

45

Case No.:31/2/83-ALC1/2011	Party Name:FICUS PAX PVT. LTD.,	Meet No/Date:14/83-ALC1/2011 06.07.2011	Status:Case Approved
HQ File :01/83/050/00031/AM12/	RLA File :07/24/040/00429/AM11/	Lic.No/Date:0710077002 28.01.2011	Defer Date:
Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by DIPP vide their U.O.No. Nil dated 5.7.2011 the Committee decided to approve the case as under:-			
A) <u>Export Item</u>			
S.No.	Description of Item	Quantity	
1.	As per application	18000 Nos.	
<u>Import Item</u>			
S.No.	Description of Item	Quantity	
1.	Plywood Sheet (Commercial)	Net to Net	
2.	Pine Wood (Relevant)	1.02 CBM/CBM content in export	
3.	Steel Coil 0.40 MM to 0.80 MM	1.05 Kg/kg content in export	
4.	Coil Wire Collated Nail Ring Shank	Net to Net	
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

46	Case No.:18/50/83-ALC1/2010	Party Name:FUTURA CERAMICS PVT LTD	Meet No/Date:14/83-ALC1/2011 06.07.2011	Status:Case Deferred
	HQ File :01/83/050/00968/AM11/	RLA File :34/24/040/00253/AM11/	Lic.No/Date:3410029210 31.01.2011	Defer Date:03.08.2011
	Decision : The Committee considered the case as per agenda. The reply received from the firm was forwarded to DIPP on 10.6.2011. DIPP has issued another D/L seeking information from the firm on 5.7.2011 by E-Mail. Accordingly the case			

	may be re-listed on 3.8.2011.
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47	Case No.: 15/50/83-ALC1/2010	Party Name:PMC RUBBER CHEMICALS INDIA PRIVATE LIMITED,	Meet No/Date:14/83-ALC1/2011 06.07.2011	Status: Case Deferred
	HQ File :01/83/050/00965/AM11/	RLA File :02/24/040/00198/AM11/	Lic.No/Date:0210154217 01.02.2011	Defer Date:03.08.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 31.3.2011 issued by Deptt. of C&PC(Chem.Div.). Reminder dated 19.5.2011 and 18.7.2011 by E-mail issued by this office. Accordingly the case may be re-listed on 3.8.2011..			

48	Case No.: 4/46/83-ALC1/2010	Party Name:GURIND GLASS PVT, LTD.	Meet No/Date:14/83-ALC1/2011 06.07.2011	Status: Case Deferred
	HQ File :01/83/050/00849/AM11/	RLA File :05/23/040/00310/AM11/	Lic.No/Date:0510283068 03.02.2011	Defer Date:03.08.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 4.7.2011 issued by DIPP by E-mail. Accordingly the case may be re-listed on 3.8.2011..			

49	Case No.:5/46/83-ALC1/2010	Party Name:RCMPA POLISHING TECHNOLOGIES PVT. LTD.	Meet No/Date:14/83-ALC1/2011 06.07.2011	Status:Case Approved
	HQ File :01/83/050/00850/AM11/	RLA File :03/95/040/00846/AM11/	Lic.No/Date:0310614591 07.02.2011	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(ChemDiv.) vide U.O.No. 14010/26/2011-Ch.II dated 13.6.2011 the Committee decided to approve the case as under:-			
	Export Item	Qty.	Import Item	Qty.
Cerium Nitrate Hexa	1 Kg	Cerium Oxide	0.408 Kg	

Hydrate

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:6/46/83-ALC1/2010	Party Name:MICRO INKS LTD.	Meet No/Date:14/83-ALC1/2011 06.07.2011	Status:Case Approved
HQ File :01/83/050/00851/AM11/	RLA File :03/95/040/00878/AM11/	Lic.No/Date:0310614600 07.02.2011	Defer Date:

Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(ChemDiv.) vide U.O.No. 14010/56/2008-Ch.II dated 6.7.2011 the Committee decided to approve the case as under:-

Export Item	Qty.	Import Item	Qty.
Cobalt Octoate Drier (Cobalt content: 6.6%)	1 Kg	1. Cobalt Sulphate heptahydrate 2. 2-Ethyl Hexanoic Acid 3. Caustic Lye (on 100% basis) 4. Petroleum Distillate 5. Butyl Cellosolve 6. Benzoic Acid	0.322 kg 0.337 Kg 0.095 Kg 0.595 Kg 0.019 kg 0.001 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:8/47/83-ALC1/2010	Party Name:S.M. CHEMICALS	Meet No/Date:14/83-ALC1/2011 06.07.2011	Status:Case Approved
HQ File :01/83/050/00919/AM11/	RLA File :03/95/040/00897/AM11/	Lic.No/Date:0310615402 10.02.2011	Defer Date:

Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(ChemDiv.) vide U.O.No. 14010/64/2010-Ch.II dated 6.7.2011 the Committee decided to approve the case as under:-

Export Item	Qty.	Import Item	Qty.
Triphenyl Phosphite	1 Kg	1. Phenol 2. Yellow Phosphorus	0.937 Kg 0.103 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:28/2/83-ALC1/2011	Party Name:FLEXITUFF INTERNATIONAL LTD.,	Meet No/Date:14/83-ALC1/2011 06.07.2011	Status:Case Approved
HQ File :01/83/050/00028/AM12/	RLA File :11/24/040/00066/AM11/	Lic.No/Date:1110024031 10.02.2011	Defer Date:

Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(PCDiv.) vide U.O.No. 46011/24/2010-PC.II dated 15.6.2011 the Committee decided to approve the case as under:-

Export Item	Qty.	Import Item	Qty.
Additive Master Batch (containing 80+/-1% Polybutylene and 20+/-1% UV Stablizer)	1 Kg	1. Polybutylene (Mixed/NAT) 2. Polybutylene (0801 M) 3. U.V. Stabilizer	0.79928 Kg 0.02472 Kg 0.20600 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:14/2/83-ALC1/2011	Party Name:MODERN INSECTICIDES LIMITED	Meet No/Date:14/83-ALC1/2011 06.07.2011	Status:Case Deferred
HQ File :01/83/050/00014/AM12/	RLA File :30/24/040/00063/AM11/	Lic.No/Date:3010072916 14.02.2011	Defer Date:03.08.2011

Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 28.4.2011. As requested by TA, Committee decided to defer consideration of the

case for four weeks to enable TA to examine the case. Accordingly the case may be re-listed on 3.8.2011.

54	Case No.: 42/6/83-ALC1/2011	Party Name:ACTIVE CARBON INDIA PVT LTD	Meet No/Date:14/83-ALC1/2011 06.07.2011	Status: Case Deferred
	HQ File :01/83/050/00096/AM12/	RLA File :09/24/040/00514/AM11/	Lic.No/Date:0910045577 17.02.2011	Defer Date:03.08.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 25.5.2011. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case. Accordingly the case may be re-listed on 3.8.2011.			

55

Case No.:9/9/83-ALC1/2011	Party Name:GUJARAT BOROSIL LIMITED	Meet No/Date:14/83-ALC1/2011 06.07.2011	Status:Case Approved
HQ File :01/83/050/00128/AM12/	RLA File :03/94/040/00989/AM11/	Lic.No/Date:0310616931 21.02.2011	Defer Date:
Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by DIPP vide their U.O.No. Nil dated 5.7.2011 the Committee decided to approve the case as under:-			
<u>Export Item</u>			
S.No.	Description of Item	Quantity	
1.	Solar Glass Tempered	6000 MT	
<u>Import Item</u>			
S.No.	Description of Item	Quantity	
1.	Soda Ash (Dense)	1280.16 MT	
2.	Sodium Nitrate	49.89 MT	
3.	Sodium Antimonite	33.140 MT	

4.	Pine wood/Ply wood	As per Packaging Policy
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.		

56	Case No.:25/2/83-ALC1/2011	Party Name:BARODA TEXTILE EFFECTS PVT LTD	Meet No/Date:14/83-ALC1/2011 06.07.2011	Status:Case Deferred
	HQ File :01/83/050/00025/AM12/	RLA File :34/24/040/00302/AM11/	Lic.No/Date:3410029407 22.02.2011	Defer Date:03.08.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 18.5.2011 issued by Deptt. of C&PC(Chem.Div.). Reminder dated 18.7.2011 by E-Mail issued by this office. Accordingly the case may be re-listed on 3.8.2011..			

57	Case No.:1/50/83-ALC1/2010	Party Name:PLANT LIPIDS PRIVATE LIMITED	Meet No/Date:14/83-ALC1/2011 06.07.2011	Status:Case Deferred
	HQ File :01/83/050/00951/AM11/	RLA File :10/24/040/00121/AM11/	Lic.No/Date:1010041941 28.02.2011	Defer Date:03.08.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 3.8.2011.			

58	Case No.:2/50/83-ALC1/2010	Party Name:PLANT LIPIDS PRIVATE LIMITED	Meet No/Date:14/83-ALC1/2011 06.07.2011	Status:Case Deferred
	HQ File :01/83/050/00952/AM11/	RLA File :10/24/040/00122/AM11/	Lic.No/Date:1010041942 28.02.2011	Defer Date:03.08.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 3.8.2011.			

	Case No.:3/50/83-ALC1/2010	Party Name:PLANT LIPIDS PRIVATE LIMITED	Meet No/Date:14/83-ALC1/2011 06.07.2011	Status:Case Deferred
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59	HQ File :01/83/050/00953/AM11/	RLA File :10/24/040/00123/AM11/	Lic.No/Date:1010041943 28.02.2011	Defer Date:03.08.2011
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 3.8.2011.				

60	Case No.:4/50/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:14/83-ALC1/2011 06.07.2011	Status:Case Deferred
	HQ File :01/83/050/00954/AM11/	RLA File :10/24/040/00116/AM11/	Lic.No/Date:1010041944 28.02.2011	Defer Date:03.08.2011
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 3.8.2011.				

61	Case No.:5/50/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:14/83-ALC1/2011 06.07.2011	Status:Case Deferred
	HQ File :01/83/050/00955/AM11/	RLA File :10/24/040/00117/AM11/	Lic.No/Date:1010041945 28.02.2011	Defer Date:03.08.2011
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 3.8.2011.				

62	Case No.:6/50/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:14/83-ALC1/2011 06.07.2011	Status:Case Deferred
	HQ File :01/83/050/00956/AM11/	RLA File :10/24/040/00118/AM11/	Lic.No/Date:1010041946 28.02.2011	Defer Date:03.08.2011
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 3.8.2011.				

	Case No.:7/50/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:14/83-ALC1/2011 06.07.2011	Status:Case Deferred
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63	HQ File :01/83/050/00957/AM11/	RLA File :10/24/040/00120/AM11/	Lic.No/Date:1010041948 28.02.2011	Defer Date:03.08.2011
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 3.8.2011.				

64	Case No.:18/2/83-ALC1/2011	Party Name:CHEMIZOL ADDITIVES PVT.LTD,	Meet No/Date:14/83-ALC1/2011 06.07.2011	Status:Case Deferred
	HQ File :01/83/050/00018/AM12/	RLA File :07/24/040/00494/AM11/	Lic.No/Date:0710077729 01.03.2011	Defer Date:03.08.2011
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 3.6.2011 issued by Deptt. of C&PC(Chem.Div.). Reminder dated 15.7.2011 by E-mail issued by this office. Accordingly the case may be re-listed on 3.8.2011..				

65	Case No.:14/50/83-ALC1/2010	Party Name:ROHAN DYES AND INTERMEDIATES LTD.	Meet No/Date:14/83-ALC1/2011 06.07.2011	Status:Case Deferred
	HQ File :01/83/050/00964/AM11/	RLA File :08/24/040/00345/AM11/	Lic.No/Date:0810096904 04.03.2011	Defer Date:03.08.2011
Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 3.6.2011. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case. Accordingly the case may be re-listed on 3.8.2011.				

66	Case No.:40/6/83-ALC1/2011	Party Name:FUTURA CERAMICS PVT LTD	Meet No/Date:14/83-ALC1/2011 06.07.2011	Status:Case Deferred
	HQ File :01/83/050/00094/AM12/	RLA File :34/24/040/00291/AM11/	Lic.No/Date:3410029509 04.03.2011	Defer Date:03.08.2011
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 5.7.2011 issued by DIPP by E-mail. Accordingly the case may be re-listed on 3.8.2011..				

67	Case No.:41/6/83-ALC1/2011	Party Name:FUTURA CERAMICS PVT LTD	Meet No/Date:14/83-ALC1/2011 06.07.2011	Status:Case Deferred
	HQ File :01/83/050/00095/AM12/	RLA File :34/24/040/00292/AM11/	Lic.No/Date:3410029510 04.03.2011	Defer Date:03.08.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 5.7.2011 issued by DIPP by E-mail. Accordingly the case may be re-listed on 3.8.2011..			

68	Case No.:29/50/83-ALC1/2010	Party Name:PAN-CHEM CORPORATION,	Meet No/Date:14/83-ALC1/2011 06.07.2011	Status:Case Deferred
	HQ File :01/83/050/00979/AM11/	RLA File :03/95/040/00629/AM11/	Lic.No/Date:0310619863 07.03.2011	Defer Date:03.08.2011
	Decision : The Committee considered the case as per agenda. The Committee decided to call for CIB Certificate from Central Insecticides Board from the firm. D/L dated 15.7.2011 by E-Mail issued by this office. Accordingly the case may be re-listed on 3.8.2011..			

69

Case No.:35/50/83-ALC1/2010	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:14/83-ALC1/2011 06.07.2011	Status:Case Approved
HQ File :01/83/050/00985/AM11/	RLA File :17/24/040/00042/AM09/	Lic.No/Date:1710003816 07.03.2011	Defer Date:
Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(ChemDiv.) vide U.O.No. 14010/13/2011-Ch.II dated 5.7.2011 the Committee decided to approve the case as under:-			
Export Item	Qty.	Import Item	Qty.
CLS-7 (Polyoxyethylene (7) Lauryl Myristyl Alcohol)	1 Kg	1. Ethylene Oxide (colourless clear liquid) 2. Lauryl Myristyl Alcohol (Lauryl	0.615 Kg 0.384 Kg

(Colourless clear to turbid liquid)

Alcohol) (Colourless clear to turbid liquid)

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:36/50/83-ALC1/2010

Party Name:ESTEEM INDUSTRIES PVT. LTD,

Meet No/Date:14/83-ALC1/2011
06.07.2011

**Status:Case
Approved**

HQ File :01/83/050/00986/AM11/

RLA File :17/24/040/00114/AM09/

Lic.No/Date:1710003817
07.03.2011

Defer Date:

Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(ChemDiv.) vide U.O.No. 14010/13/2011-Ch.II dated 5.7.2011 the Committee decided to approve the case as under:-

Export Item	Qty.	Import Item	Qty.
Product – PHE-04 (Polyoxyethylene (4) Phenol) (Pale Yellow liquid)	1 Kg	1. Phenol 2. Ethylene Oxide (colourless clear liquid)	0.348 Kg 0.651 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:37/50/83-ALC1/2010

Party Name:ESTEEM INDUSTRIES PVT. LTD,

Meet No/Date:14/83-ALC1/2011
06.07.2011

**Status:Case
Approved**

HQ File :01/83/050/00987/AM11/

RLA File :17/24/040/00023/AM11/

Lic.No/Date:1710003818
07.03.2011

Defer Date:

Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(ChemDiv.) vide U.O.No. 14010/13/2011-Ch.II dated 5.7.2011 the Committee decided to approve the case as under:-

Export Item	Qty.	Import Item	Qty.
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Product-P/48 F (Polyethylene Glycol Tridecyl Ether Phosphate Ester)	1 Kg	1. Tridecyl Alcohol (Iso Tridecanol) 2. Ethylene Oxide (Colourless clear liquid) 3. Phosphorous Pentoxide	0.427 Kg 0.420 Kg 0.102 Kg
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RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.: 38/50/83-ALC1/2010	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:14/83-ALC1/2011 06.07.2011	Status: Case Approved
HQ File :01/83/050/00988/AM11/	RLA File :17/24/040/00024/AM11/	Lic.No/Date:1710003819 07.03.2011	Defer Date:

Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(ChemDiv.) vide U.O.No. 14010/13/2011-Ch.II dated 5.7.2011 the Committee decided to approve the case as under:-

Export Item	Qty.	Import Item	Qty.
Ethoxylated Alcohol 2 moles (Lauryl Myristyl Alcohol 2 moles ethoxylate) (Colourless clear to turbid liquid)	1 Kg	1. Ethylene Oxide (colourless clear liquid) 2. Lauryl Alcohol (CO 1214) (Lauryl Myristyl Alcohol) (colourless clear insoluble liquid)	0.314 Kg 0.685 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.: 38/6/83-ALC1/2011	Party Name:RUBAMIN LTD.	Meet No/Date:14/83-ALC1/2011 06.07.2011	Status: Case Deferred
HQ File :01/83/050/00092/AM12/	RLA File :34/24/040/00310/AM11/	Lic.No/Date:3410029525 07.03.2011	Defer Date:03.08.2011

Decision :The Committee considered the case as per agenda and noted that hard copy from the firm has been received and

sent to Deptt. of C&PC(Chem.Div) on 3.6.2011. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case. Accordingly the case may be re-listed on 3.8.2011.

74	Case No.:39/6/83-ALC1/2011	Party Name:RUBAMIN LTD.	Meet No/Date:14/83-ALC1/2011 06.07.2011	Status:Case Deferred
	HQ File :01/83/050/00093/AM12/	RLA File :34/24/040/00311/AM11/	Lic.No/Date:3410029526 07.03.2011	Defer Date:03.08.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 3.6.2011. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case. Accordingly the case may be re-listed on 3.8.2011.			

75	Case No.:26/50/83-ALC1/2010	Party Name:UNIVERSAL OLEORESINS	Meet No/Date:14/83-ALC1/2011 06.07.2011	Status:Case Deferred
	HQ File :01/83/050/00976/AM11/	RLA File :10/24/040/00124/AM11/	Lic.No/Date:1010042037 08.03.2011	Defer Date:03.08.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 3.8.2011.			

76	Case No.:46/6/83-ALC1/2011	Party Name:ABHILASH CHEMICALS PVT. LTD.	Meet No/Date:14/83-ALC1/2011 06.07.2011	Status:Case Deferred
	HQ File :01/83/050/00100/AM12/	RLA File :04/24/040/00329/AM11/	Lic.No/Date:0410122335 08.03.2011	Defer Date:03.08.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 11.5.2011. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case. Accordingly the case may be re-listed on 3.8.2011.			

	Case No.:31/50/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:14/83-ALC1/2011 06.07.2011	Status:Case Deferred
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77	HQ File :01/83/050/00981/AM11/	RLA File :10/24/040/00125/AM11/	Lic.No/Date:1010042054 09.03.2011	Defer Date:03.08.2011
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 3.8.2011.				

78	Case No.:32/50/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:14/83-ALC1/2011 06.07.2011	Status:Case Deferred
	HQ File :01/83/050/00982/AM11/	RLA File :10/24/040/00126/AM11/	Lic.No/Date:1010042067 09.03.2011	Defer Date:03.08.2011
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 3.8.2011.				

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Case No.:33/50/83-ALC1/2010	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:14/83-ALC1/2011 06.07.2011	Status:Case Approved
HQ File :01/83/050/00983/AM11/	RLA File :17/24/040/00022/AM10/	Lic.No/Date:1710003827 09.03.2011	Defer Date:
Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(ChemDiv.) vide U.O.No. 14010/13/2011-Ch.II dated 5.7.2011 the Committee decided to approve the case as under:-			
Export Item	Qty.	Import Item	Qty.
OHMOL-FIN-100 (Nonyl Phenol Ethoxylate 100 Ethylene Oxide) (Off white flakes)	1 Kg	1. Ethylene Oxide (colourless clear liquid) 2. Nonyl Phenol (Colourless viscous liquid)	0.954 Kg 0.0476 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

80	Case No.: 34/50/83-ALC1/2010	Party Name:BERGER BECKER COATINGS PVT.LTD.	Meet No/Date:14/83-ALC1/2011 06.07.2011	Status: Case Deferred
	HQ File :01/83/050/00984/AM11/	RLA File :17/24/040/00045/AM10/	Lic.No/Date:1710003828 09.03.2011	Defer Date:03.08.2011
	Decision : The Committee considered the case as per agenda. The application was refer to Deptt. of DIPP for providing the comments. U.O issued on 14.7.2011. Accordingly the case may be re-listed on 3.8.2011.			

81	Case No.: 39/50/83-ALC1/2010	Party Name:BERGER BECKER COATINGS PVT.LTD.	Meet No/Date:14/83-ALC1/2011 06.07.2011	Status: Case Deferred
	HQ File :01/83/050/00989/AM11/	RLA File :17/24/040/00054/AM10/	Lic.No/Date:1710003829 09.03.2011	Defer Date:03.08.2011
	Decision : The Committee considered the case as per agenda. The application was refer to Deptt. of DIPP for providing the comments. U.O issued on 14.7.2011. Accordingly the case may be re-listed on 3.8.2011.			

82	Case No.: 41/50/83-ALC1/2010	Party Name:MEHTA PETRO REFINERIES LTD.	Meet No/Date:14/83-ALC1/2011 06.07.2011	Status: Case Deferred
	HQ File :01/83/050/00991/AM11/	RLA File :03/95/040/00981/AM11/	Lic.No/Date:0310620585 10.03.2011	Defer Date:03.08.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 1.6.2011 issued by Deptt. of C&PC(PC.Div.). Reminder by E-Mail dated 25.7.2011 issued by this office. Accordingly the case may be re-listed on 3.8.2011..			

83	Case No.: 24/2/83-ALC1/2011	Party Name:CHEMIZOL ADDITIVES PVT.LTD,	Meet No/Date:14/83-ALC1/2011 06.07.2011	Status: Case Deferred
	HQ File :01/83/050/00024/AM12/	RLA File :07/24/040/00507/AM11/	Lic.No/Date:0710077973 10.03.2011	Defer Date:03.08.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 3.6.2011 issued by Deptt. of C&PC(Chem.Div.). The firm has requested to allow one month time to give reply to the D/L. Accordingly the case may be re-listed on 3.8.2010.			

84	Case No.:37/2/83-ALC1/2011	Party Name:A.G.MULTIPACK,	Meet No/Date:14/83-ALC1/2011 06.07.2011	Status:Case Deferred
	HQ File :01/83/050/00037/AM12/	RLA File :11/24/040/00072/AM11/	Lic.No/Date:1110024223 10.03.2011	Defer Date:03.08.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 6.5.2011. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case. Accordingly the case may be re-listed on 3.8.2011.			

85	Case No.:28/6/83-ALC1/2011	Party Name:BERGER BECKER COATINGS PVT.LTD.	Meet No/Date:14/83-ALC1/2011 06.07.2011	Status:Case Deferred
	HQ File :01/83/050/00082/AM12/	RLA File :17/24/040/00025/AM11/	Lic.No/Date:1710003846 11.03.2011	Defer Date:03.08.2011
	Decision : The Committee considered the case as per agenda. The application was refer to Deptt. of DIPP for providing the comments. U.O issued on 14.7.2011. Accordingly the case may be re-listed on 3.8.2011.			

86	Case No.:25/6/83-ALC1/2011	Party Name:SHITAL INDUSTRIES PVT.LTD.,	Meet No/Date:14/83-ALC1/2011 06.07.2011	Status:Case Deferred
	HQ File :01/83/050/00079/AM12/	RLA File :08/24/040/00375/AM11/	Lic.No/Date:0810097178 14.03.2011	Defer Date:03.08.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 11.5.2011. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case. Accordingly the case may be re-listed on 3.8.2011.			

	Case No.:8/14/83-ALC1/2011	Party Name:BHANU DYES PVT.LTD.	Meet No/Date:14/83-ALC1/2011 06.07.2011	Status:Case Approved
	HQ File :01/83/050/00276/AM12/	RLA File :03/94/040/00911/AM11/	Lic.No/Date:0310621250 15.03.2011	Defer Date:

87

Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(ChemDiv.) vide U.O.No. 14010/102/2006-Ch.II dated 5.7.2011 the Committee decided to approve the case as under:-

Export Item	Qty.	Import Item	Qty.
Sulphol Liquid Black B (Leuco Sulphur Black I) Dye content : 36%	1 Kg	1. Sulphur Black Grains 2. Sulphur Blue	0.353 Kg 0.0072 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

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Case No.:36/2/83-ALC1/2011	Party Name:CHEMIZOL ADDITIVES PVT.LTD,	Meet No/Date:14/83-ALC1/2011 06.07.2011	Status:Case Deferred
HQ File :01/83/050/00036/AM12/	RLA File :07/24/040/00513/AM11/	Lic.No/Date:0710078257 22.03.2011	Defer Date:03.08.2011

Decision :The Committee considered the case as per agenda. The firm has requested to allow some time to give reply to the D/L. The Committee decided to defer consideration of the case for four weeks. Accordingly the case may be re-listed on 3.8.2011.

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Case No.:17/6/83-ALC1/2011	Party Name:THE METAL POWDER COMPANY LTD,	Meet No/Date:14/83-ALC1/2011 06.07.2011	Status:Case Deferred
HQ File :01/83/050/00071/AM12/	RLA File :35/24/040/00043/AM11/	Lic.No/Date:3510033309 25.03.2011	Defer Date:03.08.2011

Decision :The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 25.5.2011. Application sent to DC(MSME), Metallurgy Division on 3.6.2011. Accordingly the case may be re-listed on 3.8.2011.

Case No.:1/2/83-ALC1/2011	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:14/83-ALC1/2011 06.07.2011	Status:Case Deferred
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90	HQ File :01/83/050/00001/AM12/	RLA File :03/95/040/01037/AM11/	Lic.No/Date:0310623909 29.03.2011	Defer Date:03.08.2011
Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 3.6.2011. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case. Accordingly the case may be re-listed on 3.8.2011.				

91	Case No.:2/2/83-ALC1/2011	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:14/83-ALC1/2011 06.07.2011	Status:Case Deferred
	HQ File :01/83/050/00002/AM12/	RLA File :03/95/040/01045/AM11/	Lic.No/Date:0310623923 29.03.2011	Defer Date:03.08.2011
Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 3.6.2011. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case. Accordingly the case may be re-listed on 3.8.2011.				

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Case No.:29/6/83-ALC1/2011	Party Name:FICUS PAX PVT. LTD.,	Meet No/Date:14/83-ALC1/2011 06.07.2011	Status:Case Approved
HQ File :01/83/050/00083/AM12/	RLA File :07/24/040/00552/AM11/	Lic.No/Date:0710078414 29.03.2011	Defer Date:
Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by DIPP vide their U.O.No. Nil dated 5.7.2011 the Committee decided to approve the case as under:-			
<u>Export Item</u>			
S.No.	Description of Item	Quantity	
1.	As per application	18000 Nos.	
<u>Import Item</u>			
S.No.	Description of Item	Quantity	

1.	Plywood Sheet (Commercial)	Net to Net
2.	Pine Wood (Relevant)	1.02 CBM/CBM content in export
3.	Steel Coil 0.40 MM to 0.80 MM	1.05 Kg/kg content in export
4.	Coil Wire Collated Nail Ring Shank	Net to Net

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

93	Case No.:6/14/83-ALC1/2011	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:14/83-ALC1/2011 06.07.2011	Status:Case Deferred
	HQ File :01/83/050/00274/AM12/	RLA File :03/94/040/01020/AM11/	Lic.No/Date:0310623985 29.03.2011	Defer Date:03.08.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 5.7.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 3.8.2011.			

94	Case No.:7/14/83-ALC1/2011	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:14/83-ALC1/2011 06.07.2011	Status:Case Deferred
	HQ File :01/83/050/00275/AM12/	RLA File :03/94/040/01159/AM11/	Lic.No/Date:0310624086 29.03.2011	Defer Date:03.08.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 3.8.2011			

95	Case No.:6/2/83-ALC1/2011	Party Name:PLUS PAPER FOODPAC LTD.,	Meet No/Date:14/83-ALC1/2011 06.07.2011	Status:Case Deferred
	HQ File :01/83/050/00006/AM12/	RLA File :03/95/040/00884/AM11/	Lic.No/Date:0310624198 30.03.2011	Defer Date:03.08.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and			

sent to DIPP on 8.6.2011. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case. Accordingly the case may be re-listed on 3.8.2011.

Case No.:14/6/83-ALC1/2011	Party Name:HINDALCO INDUSTRIES LIMITED	Meet No/Date:14/83-ALC1/2011 06.07.2011	Status:Case Approved
HQ File :01/83/050/00068/AM12/	RLA File :02/24/040/00134/AM11/	Lic.No/Date:0210157195 01.04.2011	Defer Date:

Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by DIPP vide their U.O.No. Nil dated 5.7.2011 the Committee decided to approve the case as under:-

Export Item

S.No.	Description of Item	Quantity
1.	Soderberg Paste (Technical Characteristics:- Green Paste (Properties) : Apparent Density-1.55 to 1.60 Gr/cc, Ash-1.00 Wt% Max., Plasticity-31 to 55%; Baked Paste (Properties) : Apparent Density-1.45 Gr/cc Min., Real Density-2.02 Gr/cc Min., Porosity-29)	1 Kg

Import Item

S.No.	Description of Item	Quantity
1.	Calcined petroleum Coke (Technical Characteristics:- Moisture-0.10 wt.% max., Volatile Matter – 0.40 wt.% max., Ash – 0.50 wt.% max., Sulphur-1.25 wt. max., Silicon-0.05 wt.% max., Iron -0.04 wt.% max, Nickel-0.03 wt.% max., Vanadium -0.03 wt.% max, Real Density – 2.03 to	0.7572 Kg

	2.06 g/cc, Bulk Density-0.80, Fixed Carbon-99.0 wt.% min.)	
2.	Coal Tar Pitch (Technical Characteristics:- Water Content-0.10% max., Coking Value – 53% min., Ash-0.5% max., Specific Gravity-1.28 to 1.30, Insoluble in Toluene-30% min., Insoluble in Quinoline-8 to 12% Beta Resin [by difference]-20%)	0.2448 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.		

97	Case No.:9/14/83-ALC1/2011	Party Name:COLOURTEX INDUSTRIES LIMITED	Meet No/Date:14/83-ALC1/2011 06.07.2011	Status:Case Deferred
	HQ File :01/83/050/00277/AM12/	RLA File :03/94/040/01108/AM11/	Lic.No/Date:0310625336 06.04.2011	Defer Date:03.08.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 3.8.2011			

98	Case No.:10/14/83-ALC1/2011	Party Name:JOHNSON MATTHEY CHEMICALS INDIA PVT. LTD.	Meet No/Date:14/83-ALC1/2011 06.07.2011	Status:Case Deferred
	HQ File :01/83/050/00278/AM12/	RLA File :03/94/040/01063/AM11/	Lic.No/Date:0310625339 06.04.2011	Defer Date:03.08.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC (Chem.Div) on 5.7.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 3.8.2011.			

	Case No.:11/14/83-ALC1/2011	Party Name:EASTERN PETROLEUM PVT.LTD.	Meet No/Date:14/83-ALC1/2011 06.07.2011	Status:Case Deferred
	HQ File :01/83/050/00279/AM12/	RLA File :03/94/040/01087/AM11/	Lic.No/Date:0310625327	Defer

99		06.04.2011	Date:03.08.2011
Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 5.7.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 3.8.2011.			

100	Case No.:36/6/83-ALC1/2011	Party Name:PLANT LIPIDS PRIVATE LIMITED	Meet No/Date:14/83-ALC1/2011 06.07.2011	Status:Case Deferred
	HQ File :01/83/050/00090/AM12/	RLA File :10/24/040/00139/AM11/	Lic.No/Date:1010042460 07.04.2011	Defer Date:03.08.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 3.8.2011.			

101	Case No.:37/6/83-ALC1/2011	Party Name:PLANT LIPIDS PRIVATE LIMITED	Meet No/Date:14/83-ALC1/2011 06.07.2011	Status:Case Deferred
	HQ File :01/83/050/00091/AM12/	RLA File :10/24/040/00140/AM11/	Lic.No/Date:1010042461 07.04.2011	Defer Date:03.08.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 3.8.2011.			

102	Case No.:5/14/83-ALC1/2011	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:14/83-ALC1/2011 06.07.2011	Status:Case Deferred
	HQ File :01/83/050/00273/AM12/	RLA File :03/94/040/00033/AM12/	Lic.No/Date:0310626956 18.04.2011	Defer Date:03.08.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 3.8.2011			

	Case No.:31/6/83-ALC1/2011	Party Name:KANDLA ENERGY AND CHEMICALS LIMITED	Meet No/Date:14/83-ALC1/2011 06.07.2011	Status:Case Approved
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HQ File :01/83/050/00085/AM12/

RLA File :05/23/040/00005/AM12/

Lic.No/Date:0510289066
28.04.2011

Defer Date:

Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(PC.Div.) vide U.O.No. 46011/30/2011-PC.II dated 6.7.2011 the Committee decided to approve the case as under:-

Export Item	Qty.	Import Item	Qty.
Mixed Aromatics – Kemax-65	0.88 MT	Mixed Fuel Oil	1 MT

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:32/6/83-ALC1/2011Party Name:AIZHER FINE CHEM
PVT.LTDMeet No/Date:14/83-ALC1/2011
06.07.2011**Status:Case
Approved**

HQ File :01/83/050/00086/AM12/

RLA File :03/94/040/01169/AM11/

Lic.No/Date:0310628557
28.04.2011

Defer Date:

Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by DIPP vide their U.O.No. Nil dated 5.7.2011 the Committee decided to approve the case as under:-

Export Item

S.No.	Description of Item	Quantity
1.	Paper Coating Slurry (Thermal Ink)	80,000 Kg

Import Item

S.No.	Description of Item	Quantity
1.	Benzyl 2 Naphthyl Ether	2880 Kg
2.	Colour Former black ODB II	2402 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

105	Case No.: 47/6/83-ALC1/2011	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:14/83-ALC1/2011 06.07.2011	Status: Case Deferred
	HQ File :01/83/050/00101/AM12/	RLA File :03/95/040/01063/AM11/	Lic.No/Date:0310628787 29.04.2011	Defer Date:03.08.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 3.6.2011. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case. Accordingly the case may be re-listed on 3.8.2011.			

106	Case No.: 48/6/83-ALC1/2011	Party Name:SWASTIK INDUSTRIAL ENTERPRISE	Meet No/Date:14/83-ALC1/2011 06.07.2011	Status: Case Approved
	HQ File :01/83/050/00102/AM12/	RLA File :03/95/040/00063/AM12/	Lic.No/Date:0310628872 29.04.2011	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem.Div.) vide U.O.No. 14010/44/2011-Ch.II dated 23.6.2011 the Committee decided to approve the case as under:-			
	Export Item	Qty.	Import Item	Qty.
	Centantherene Dark Brown SNF	1 Kg	Vat Brown BR CDP (Vat Brown 1)	0.900 Kg
	Centantherene Red Violet SN	1 Kg	Vat Violet RR CDP (Vat Violet 1)	0.920 Kg
	Centantherene Blue GTX	1 Kg	Vat Blue RSN CDP (Vat Blue 4)	0.930 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

107	Case No.:49/6/83-ALC1/2011	Party Name:KAYGEE-LOPAREX INDIA PVT. LTD.	Meet No/Date:14/83-ALC1/2011 06.07.2011	Status:Case Deferred
	HQ File :01/83/050/00103/AM12/	RLA File :03/94/040/00072/AM12/	Lic.No/Date:0310628877 29.04.2011	Defer Date:03.08.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DIPP on 3.7.2011. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case. Accordingly the case may be re-listed on 3.8.2011.			

108	Case No.:50/6/83-ALC1/2011	Party Name:KAYGEE-LOPAREX INDIA PVT. LTD.	Meet No/Date:14/83-ALC1/2011 06.07.2011	Status:Case Deferred
	HQ File :01/83/050/00104/AM12/	RLA File :03/94/040/00071/AM12/	Lic.No/Date:0310628888 29.04.2011	Defer Date:03.08.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 14.7.2011.. Accordingly the case may be relisted on 3.8.2011			

109	Case No.:20/14/83-ALC1/2011	Party Name:FICUS PAX PVT. LTD.,	Meet No/Date:14/83-ALC1/2011 06.07.2011	Status:Case Deferred
	HQ File :01/83/050/00288/AM12/	RLA File :07/24/040/00023/AM12/	Lic.No/Date:0710078861 29.04.2011	Defer Date:03.08.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DIPP on 5.7.2011. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case. Accordingly the case may be re-listed on 3.8.2011.			

110	Case No.:1/14/83-ALC1/2011	Party Name:FARCOM CABLE SYSTEMS PRIVATE LIMITED,	Meet No/Date:14/83-ALC1/2011 06.07.2011	Status:Case Deferred
	HQ File :01/83/050/00269/AM12/	RLA File :07/24/040/00042/AM12/	Lic.No/Date:0710079106 10.05.2011	Defer Date:03.08.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks			

for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 3.8.2011

111	Case No.:16/14/83-ALC1/2011	Party Name:SAERTEX INDIA PRIVATE LIMITED	Meet No/Date:14/83-ALC1/2011 06.07.2011	Status:Case Deferred
	HQ File :01/83/050/00284/AM12/	RLA File :31/24/040/00019/AM12/	Lic.No/Date:3110048102 12.05.2011	Defer Date:03.08.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 3.8.2011			

112	Case No.:18/14/83-ALC1/2011	Party Name:SAERTEX INDIA PRIVATE LIMITED	Meet No/Date:14/83-ALC1/2011 06.07.2011	Status:Case Deferred
	HQ File :01/83/050/00286/AM12/	RLA File :31/24/040/00021/AM12/	Lic.No/Date:3110048134 13.05.2011	Defer Date:03.08.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 3.8.2011			

113	Case No.:17/14/83-ALC1/2011	Party Name:SAERTEX INDIA PRIVATE LIMITED	Meet No/Date:14/83-ALC1/2011 06.07.2011	Status:Case Deferred
	HQ File :01/83/050/00285/AM12/	RLA File :31/24/040/00020/AM12/	Lic.No/Date:3110048147 16.05.2011	Defer Date:03.08.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 3.8.2011			

114	Case No.:23/14/83-ALC1/2011	Party Name:PI INDUSTRIES LTD.,	Meet No/Date:14/83-ALC1/2011 06.07.2011	Status:Case Deferred
	HQ File :01/83/050/00291/AM12/	RLA File :13/24/040/00006/AM12/	Lic.No/Date:1310035427 19.05.2011	Defer Date:03.08.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks			

for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 3.8.2011

115	Case No.:1/10/83-ALC1/2011	Party Name:ITC LIMITED	Meet No/Date:14/83-ALC1/2011 06.07.2011	Status:Case Deferred
	HQ File :01/83/050/00181/AM12/	RLA File :09/24/040/00042/AM12/	Lic.No/Date:0910046897 25.05.2011	Defer Date:03.08.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 3.8.2011			

116	Case No.:2/10/83-ALC1/2011	Party Name:ITC LIMITED	Meet No/Date:14/83-ALC1/2011 06.07.2011	Status:Case Deferred
	HQ File :01/83/050/00182/AM12/	RLA File :09/24/040/00428/AM11/	Lic.No/Date:0910046898 25.05.2011	Defer Date:03.08.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 3.8.2011			

117	Case No.:3/10/83-ALC1/2011	Party Name:SGM PAPER PRODUCTS	Meet No/Date:14/83-ALC1/2011 06.07.2011	Status:Case Deferred
	HQ File :01/83/050/00183/AM12/	RLA File :05/24/040/00058/AM12/	Lic.No/Date:0510291729 26.05.2011	Defer Date:03.08.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DIPP on 29.6.2011. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case. Accordingly the case may be re-listed on 3.8.2011.			

118	Case No.:3/14/83-ALC1/2011	Party Name:PRABHU POLY COLOR PRIVATE LIMITED	Meet No/Date:14/83-ALC1/2011 06.07.2011	Status:Case Deferred
	HQ File :01/83/050/00271/AM12/	RLA File :04/24/040/00010/AM12/	Lic.No/Date:0410124427 26.05.2011	Defer Date:03.08.2011

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 3.8.2011

119	Case No.: 4/10/83-ALC1/2011	Party Name:SAERTEX INDIA PRIVATE LIMITED	Meet No/Date:14/83-ALC1/2011 06.07.2011	Status: Case Deferred
	HQ File :01/83/050/00184/AM12/	RLA File :31/83/040/00019/AM12/	Lic.No/Date:3110048280 27.05.2011	Defer Date:03.08.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 3.8.2011			

120	Case No.: 4/14/83-ALC1/2011	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:14/83-ALC1/2011 06.07.2011	Status: Case Deferred
	HQ File :01/83/050/00272/AM12/	RLA File :03/95/040/00137/AM12/	Lic.No/Date:0310633163 27.05.2011	Defer Date:03.08.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 5.7.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 3.8.2011.			

121	Case No.: 5/10/83-ALC1/2011	Party Name:COOKSON INDIA PVT. LTD.	Meet No/Date:14/83-ALC1/2011 06.07.2011	Status: Case Deferred
	HQ File :01/83/050/00185/AM12/	RLA File :04/24/040/00053/AM12/	Lic.No/Date:0410124487 30.05.2011	Defer Date:03.08.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 3.8.2011			

122	Case No.: 6/10/83-ALC1/2011	Party Name:COOKSON INDIA PVT. LTD.	Meet No/Date:14/83-ALC1/2011 06.07.2011	Status: Case Deferred
	HQ File :01/83/050/00186/AM12/	RLA File :04/24/040/00062/AM12/	Lic.No/Date:0410124488 30.05.2011	Defer Date:03.08.2011

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 3.8.2011

123	Case No.:7/10/83-ALC1/2011	Party Name:COOKSON INDIA PVT. LTD.	Meet No/Date:14/83-ALC1/2011 06.07.2011	Status:Case Deferred
	HQ File :01/83/050/00187/AM12/	RLA File :04/24/040/00345/AM11/	Lic.No/Date:0410124489 30.05.2011	Defer Date:03.08.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 3.8.2011			

124	Case No.:8/10/83-ALC1/2011	Party Name:COOKSON INDIA PVT. LTD.	Meet No/Date:14/83-ALC1/2011 06.07.2011	Status:Case Deferred
	HQ File :01/83/050/00188/AM12/	RLA File :04/24/040/00346/AM11/	Lic.No/Date:0410124528 31.05.2011	Defer Date:03.08.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 3.8.2011			

125	Case No.:9/10/83-ALC1/2011	Party Name:COOKSON INDIA PVT. LTD.	Meet No/Date:14/83-ALC1/2011 06.07.2011	Status:Case Deferred
	HQ File :01/83/050/00189/AM12/	RLA File :04/24/040/00024/AM12/	Lic.No/Date:0410124533 31.05.2011	Defer Date:03.08.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 3.8.2011			

126	Case No.:10/10/83-ALC1/2011	Party Name:COOKSON INDIA PVT. LTD.	Meet No/Date:14/83-ALC1/2011 06.07.2011	Status:Case Deferred
	HQ File :01/83/050/00190/AM12/	RLA File :04/24/040/00036/AM12/	Lic.No/Date:0410124536 31.05.2011	Defer Date:03.08.2011

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 3.8.2011

127	Case No.:11/10/83-ALC1/2011	Party Name:COOKSON INDIA PVT. LTD.	Meet No/Date:14/83-ALC1/2011 06.07.2011	Status:Case Deferred
	HQ File :01/83/050/00191/AM12/	RLA File :04/24/040/00007/AM12/	Lic.No/Date:0410124538 31.05.2011	Defer Date:03.08.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 3.8.2011			

128	Case No.:12/10/83-ALC1/2011	Party Name:SAERTEX INDIA PRIVATE LIMITED	Meet No/Date:14/83-ALC1/2011 06.07.2011	Status:Case Deferred
	HQ File :01/83/050/00192/AM12/	RLA File :31/83/040/00018/AM12/	Lic.No/Date:3110048357 31.05.2011	Defer Date:03.08.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 3.8.2011			

129	Case No.:13/10/83-ALC1/2011	Party Name:SHOBHA CARDS PVT.LTD.	Meet No/Date:14/83-ALC1/2011 06.07.2011	Status:Case Deferred
	HQ File :01/83/050/00193/AM12/	RLA File :05/24/040/00450/AM11/	Lic.No/Date:0510292228 31.05.2011	Defer Date:03.08.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DIPP on 29.6.2011. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case. Accordingly the case may be re-listed on 3.8.2011.			

	Case No.:14/10/83-ALC1/2011	Party Name:SILVER OAK LABORATORIES PVT.LTD.	Meet No/Date:14/83-ALC1/2011 06.07.2011	Status:Case Approved
	HQ File :01/83/050/00194/AM12/	RLA File :05/24/040/00063/AM12/	Lic.No/Date:0510292232 31.05.2011	Defer Date:

Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by DIPP vide their U.O.No. Nil dated 5.7.2011 the Committee decided to approve the case as under:-

Export Item

S.No.	Description of Item	Quantity
1.	Nature Hair Oil with 100% Coconut Oil (93 gms. Each)	10,000 Nos

Import Item

S.No.	Description of Item	Quantity
1.	Vitamin E Acetate/Microvit E Acetate (Tocophry Acetate)	0.93 Kg
2.	Coconut Oil Refined/RBD Coconut Oil (cocos Nucifera Oil)	929.98 Kg
3.	Frag E-0425629-01 Rich Coconut (Perfume)	2.80 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:13/14/83-ALC1/2011

Party Name:PLANT LIPIDS PRIVATE LIMITED

Meet No/Date:14/83-ALC1/2011
06.07.2011

**Status:Case
Deferred**

HQ File :01/83/050/00281/AM12/

RLA File :10/24/040/00016/AM12/

Lic.No/Date:1010043319
31.05.2011

Defer
Date:03.08.2011

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 3.8.2011.

Case No.:14/14/83-ALC1/2011

Party Name:PLANT LIPIDS PRIVATE

Meet No/Date:14/83-ALC1/2011

Status:Case

132		LIMITED	06.07.2011	Deferred
	HQ File :01/83/050/00282/AM12/	RLA File :10/24/040/00015/AM12/	Lic.No/Date:1010043313 31.05.2011	Defer Date:03.08.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 3.8.2011.			

133	Case No.:12/14/83-ALC1/2011	Party Name:ATLANTIC CARE CHEMICALS	Meet No/Date:14/83-ALC1/2011 06.07.2011	Status:Case Deferred
	HQ File :01/83/050/00280/AM12/	RLA File :10/24/040/00019/AM12/	Lic.No/Date:1010043355 01.06.2011	Defer Date:03.08.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 3.8.2011			

134	Case No.:15/10/83-ALC1/2011	Party Name:GURIND GLASS PVT, LTD.	Meet No/Date:14/83-ALC1/2011 06.07.2011	Status:Case Deferred
	HQ File :01/83/050/00195/AM12/	RLA File :05/23/040/00051/AM12/	Lic.No/Date:0510292335 01.06.2011	Defer Date:03.08.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 3.8.2011			

135	Case No.:15/14/83-ALC1/2011	Party Name:EMAMI LIMITED,	Meet No/Date:14/83-ALC1/2011 06.07.2011	Status:Case Deferred
	HQ File :01/83/050/00283/AM12/	RLA File :02/24/040/00026/AM12/	Lic.No/Date:0210159766 01.06.2011	Defer Date:03.08.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 3.8.2011			

	Case No.:19/14/83-ALC1/2011	Party Name:CENTURY TEXTILES AND	Meet No/Date:14/83-ALC1/2011	Status:Case
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136		INDUSTRIES LTD	06.07.2011	Deferred
	HQ File :01/83/050/00287/AM12/	RLA File :02/24/040/00027/AM12/	Lic.No/Date:0210159940 02.06.2011	Defer Date:03.08.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 3.8.2011			

137	Case No.:24/14/83-ALC1/2011	Party Name:BAJAJ POLYBLEND PRIVATE LIMITED	Meet No/Date:14/83-ALC1/2011 06.07.2011	Status:Case Deferred
	HQ File :01/83/050/00292/AM12/	RLA File :50/24/040/00001/AM12/	Lic.No/Date:5010000718 06.06.2011	Defer Date:03.08.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 5.7.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 3.8.2011.			

138	Case No.:2/14/83-ALC1/2011	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:14/83-ALC1/2011 06.07.2011	Status:Case Deferred
	HQ File :01/83/050/00270/AM12/	RLA File :03/95/040/00229/AM12/	Lic.No/Date:0310638436 24.06.2011	Defer Date:03.08.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 3.8.2011			

139	Case No.:21/14/83-ALC1/2011	Party Name:UNI KLINGER LIMITED,	Meet No/Date:14/83-ALC1/2011 06.07.2011	Status:Case Deferred
	HQ File :01/83/050/00289/AM12/	RLA File :31/83/040/00058/AM12/	Lic.No/Date:3110048882 27.06.2011	Defer Date:03.08.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 3.8.2011			

140	Case No.:22/14/83-ALC1/2011	Party Name:ROSSARI BIOTECH LTD	Meet No/Date:14/83-ALC1/2011 06.07.2011	Status:Case Deferred
	HQ File :01/83/050/00290/AM12/	RLA File :03/95/040/00236/AM12/	Lic.No/Date:0310639046 28.06.2011	Defer Date:03.08.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 3.8.2011			

Date:13.07.2011

Place:New Delhi

G. SARAVANAN

Foreign Trade Development Officer

The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(ChemDiv.) vide U.O.No. 14010/93/2007-Ch.II dated 6.7.2011 the Committee decided to approve the case as under:-

1)

Export Item	Qty.	Import Item	Qty.
Sterocare EGDS (Ethylene Glycol Distearate)	1 Kg	1. Monoethylene Glycol 2. Stearic Acid content 50±10% Stearic Acid + Palmitic content 90% min.)	0.1065 Kg 0.941 Kg
Stero AES 60 (Alkyl Phenol Polyglycol Ether Sulphate Sodium Salt of Nonyl Phenol 6 mole ethoxylated Sulphonate (active matter 35%))	1 Kg	1. Nonyl Phenol 2. Ethylene Oxide	0.134 Kg 0.1608 Kg
Sterol 1325 (Isotridecanol alcohol 21 mole ethoxylate)	1 Kg	1. Isotridecanol 2. Ethylene Oxide	0.1815 Kg 0.8385 Kg
Sterol 1327 (Isotridecanol alcohol 23 mole ethoxylate)	1 Kg	1. Isotridecanol 2. Ethylene Oxide	0.1683 Kg 0.8517 Kg
Sterol 1336 (Isotridecanol alcohol	1 Kg	1. Nonyl Phenol	0.1342 Kg

30 mole ethoxylate)		2. Ethylene Oxide	0.8858 Kg
Sterol 1318 (Isotridecanol alcohol 15 mole ethoxylate)	1 Kg	1. Isotridecanol 2. Ethylene Oxide	0.2372 Kg 0.7828 Kg

2)

Export Item	Qty.	Import Item	Qty.
STERO CARE (HP) (Cocodiethanol Amide)	1 Kg	1. Coconut Methyl Ester 2. Ethylene Oxide	0.660 Kg 0.301 Kg
STEROL 161820 (Cetostearyl Alcohol Polyglycol Ether)/ Ceto stearyl Alcohol 16 moles ethoxylate)	1 Kg	1. Cetostearyl Alcohol 2. Ethylene Oxide	0.272 Kg 0.748 Kg
STERO OPS 25 Octyl Phenol 23 moles ethoxylate Polyglycol Ether Sulphate (Active matter 35%)	1 Kg	1. Octyl Phenol 2. Ethylene Oxide	0.056 Kg 0.274 Kg

- i) The item of export are different in both the files/licences
- ii) Ethylene Oxide is the common item of import in both the files/licences.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.